

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD**

Dated : This the 15<sup>th</sup> day of MARCH 2005

Original Application No. 396 of 2003.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman  
Hon'ble Mr. D.R. Tiwari, Member (A)

1. Anoop Kumar Srivastava, S/o Sri Lalji Sahai,  
R/o 113 Azadnagar Jhunsi,  
Presently posted as Supdt. Central Excise, Meerut,  
Commissionerate-I Meerut.
2. Avinash Kumar Tewari, S/o Sri V.K. Tewari,  
R/o 63-H/1/37 Dayanand Marg, Allahabad.  
Presently posted as Supdt. Central Excise, Meerut,  
Commissionerate-I Meerut.
3. Pramod Kumar Srivastava, S/o Sri K.P. Srivastava,  
R/o 43-A Rasoolpur Meerapur, Allahabad  
Presently posted as Supdt. Central Excise, Meerut,  
Commissionerate-II Meerut.
4. Subhash Chandra Sahu, S/o Sri V.N. Gupta,  
R/o 312/242 Chak Zero Road, Allahabad.  
Presently posted as Supdt. Central Excise, Meerut,  
Commissionerate-II, Meerut.
5. Praveen Kumar Srivastava, S/o Sri C.B.L. Srivastava,  
R/o C/o Sri G.D. Awasthi, 2/151 Vivek Khand Gomtinagar,  
Lucknow. Presently posted as Supdt. Central Excise, Ghaziabad  
Commissionerate Ghaziabad.
6. Raj Kumar, S/o Late Sri A. Singh,  
R/o House No. 2/331 Vivek Khand Gomti Nagar, Lucknow,  
Presently posted as Supdt. Central Excise, Commissionerate  
Noida.
7. Akhtar Hussain, S/o Syed Ansar Hussain,  
R/o 13 Vasundra Vihar Adilnagar P.O. Vikasnagar, Lucknow.  
Presently posted as Supdt. Central Excise,  
Commissionerate Meerut -I.
8. Shrikant Singh, S/o Late Sri Madan Singh,  
R/o D-2206 LIG Indiranagar Lucknow.  
Presently posted as Supdt. Central Excise, Meerut  
Commissionerate Meerut -I.
9. Mohd. Arshad Khan, S/o late Habibullah Khan  
R/o 115 Garhi Waziraganj Teliakote, Raebareli  
Presently posted as Supdt. Central Excise,

*(Signature)*

## Commissionerate Ghaziabad.

10. Bhupendra Vijay, S/o Sri Brij Mohan Vijay,  
R/o 13/209-B, 163- 164 Brij Enclave Colony, Varanasi.  
Presently posted as Supdt. Central Excise, Customs Preventive  
Commissionerate Lucknow.
11. P.K. Singh, S/o Sri J. Singh,  
R/o 99- I.T. Colony Varansi,  
Presently posted as Supdt. Central Excise,  
Commissionerate Allahabad.
12. Deepak Kumar, S/o Sri R. Prasad,  
R/o C/o R. Puri, 5-B Vishnupuram, Basharatpur,  
Gorakhpur.  
Presently posted as Supdt. Central Excise,  
Division, Gorakhpur.
13. Jai Prakash Singh, s/o Sri A.P. Singh,  
R/o H. No. 116/9 Shastrinagar, Meerut  
Presently posted as Supdt. (Audit) Central Excise,  
Commissionerate Meerut I.
14. S.K. Malviya, S/o Sri G.P. Malviya,  
R/o 304/340, Malviya Nagar, Allahabad,  
Presently posted as Supdt. Customs Preventive Division,  
Gorakhpur.
15. Atul Ranjan S/o late Sri V.N. Srivastava,  
R/o 513-A Netanagar Kydganj, Allahabad.  
Presently posted as Supdt. Central Excise,  
Commissionerate Headquarter, Allahabad.
16. Jagdish Prasad, S/o late Gopi Krishna, Singh,  
R/o Vill and P.O. Phulwariya Cantt. Varanasi  
Presently posted as Supdt. Central Excise,  
Ghaziabad.
17. Ashish Bajpai, S/o Late R.N. Bajpai,  
R/o 5/26 A.L. Pura Kanpur.  
Presently posted as Supdt. Central Excise,  
Kanpur Commissionerate Kanpur.

... Applicants

By Adv :Sri S. Agarwal &amp; Sri S.K. Mishra

## V E R S U S

1. Union of India through the Secretary,  
Ministry of Finance (Dept. Of Revenue),  
North Block, New Delhi.
2. The Chief Commissioner, Customs and Central Excise,  
19-C Vidhan Sabha Marg, Tulsiganga Minar,  
Lucknow.
3. The Commissioner, Central Excise, Allahabad.



The Addl. Commissioner (Personnel & Vig).  
Central Excise, Allahabad.

4. The Board of Central Excise and Customs, North Block,  
New Delhi though its Chairman.

....Respondents.

By Adv : Sri S. Singh

O R D E R

By Justice S.R. Singh, VC.

Sri S.K. Mishra, learned counsel for the applicant. Sri S. Singh, senior standing counsel for U.O.I. files his power on behalf of the respondents which is taken on record.

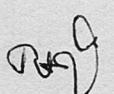
2. Learned counsel for the applicant submits that the applicants are not responding to his letters and, therefore, the OA may be dismissed as not pressed.

3. Sri S. Singh learned counsel for the respondents has no objection to the OA being dismissed as withdrawn.

4. In view of the submission made by the learned counsel for the applicant the OA is dismissed as withdrawn and for want of prosecution. The interim order passed earlier is also vacated.

5. There shall be no order as to costs.

  
Member (A)

  
Vice-Chairman

/pc/